

Through Video Conference via Cisco WebEx.

CBI Case No. 93/2019

CBI v. R. K. Srivastava & Ors. (Palwell CGHS)

20.08.2020.

The matter is taken up for hearing through video conference in view of the office order Nos. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 & Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Present:- Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Accused No.5 Gokul Chand Agrawal has been declared Proclaimed Offender vide order dated 21.01.2019.

Dr. Sushil Kumar Gupta, counsel for accused Nos. 1, 2, 6 & 11.

Sh. Abhishek Prasad, counsel for accused No. 3, 7 & 12.

Sh. S. K. Bhatnagar, counsel for accused No. 10.

Sh. Gaurav Aggarwal, counsel for accused No. 13.

None has joined the proceedings on behalf of accused Nos. 4, 8 & 9. In view of the letter No. 249/RG/DHC/2020 dated 06.08.2020 of the Hon'ble High Court of Delhi, no adverse order is being passed today.

Re-list for arguments on charge on **05.10.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.


(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/20.08.2020.

Through Video Conference via Cisco WebEx.

CBI Case No. 07/2019

CBI v. Mashkooor Ahmad & Ors.

20.08.2020.

The matter is taken up for hearing through video conference in view of the office order Nos. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 & Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Present: Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Accused No.1 Mashkooor Ahmad on bail.

Accused No.2 Alok Sharma , who also represents accused No.3 M/s. Equipments Conductor & Cables Ltd. (ECCL) , on bail.

Accused No.4 B. L. Malhotra on bail.

Proceedings against accused No.5 S. Rajagopalan have already been abated vide order dated 03.02.2009.

The accused No.1 submits that the W.P. (Crl) No. 3811/2018 titled as Mashkooor Ahmad & Anr. v. CBI is listed before the Hon'ble High Court of Delhi on 07.10.2020

At joint request, the matter be re-listed on **08.10.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.


(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/20.08.2020.

Through Video Conference via Cisco WebEx

Misc. Application No. 39/2020

CBI v. Dr. P. Dasgupta

20.08.2020.

Present:- Sh. Alok Kumar Sen Gupta and Sh. Suraj Prakash, counsels for the applicant Dr. P. Dasgupta.
Ms. Shashi Vishwakarma, PP for the non-applicant/CBI with consultant Sh. C. K. Sharma.

Three affidavits and written submissions in support of the application have been received from the applicant on court e-mail.

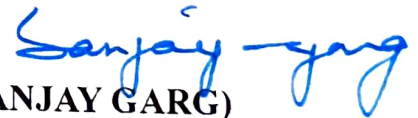
PP for the CBI submits that the advance copy of the written submissions has not been received. The Reader is directed to supply the same to the PP for the CBI on her e-mail.

Since the record is voluminous and assistance of the parties as well as the staff would be required for the purpose of identification/flagging of the relevant documents, it would be desirable that the application be heard in the physical presence of the parties.

Re-list for arguments on **08.09.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/20.08.2020.

Through Video Conference via Cisco WebEx

FIR No. : RC-DAI-2018-A-0025

Under Section: 120-B IPC read with Section 7 of the PC Act
(as amended up to date) & Sections 201 & 204 IPC & substantive offences thereof.
CBI v. Dalip Singh & Ors.

20.08.2020.

Present: Ms. Shashi Vishwakarma, PP for the CBI with IO Inspector Manoj Kumar, HIO Inspector Ravinder Bharti and Consultant C.K. Sharma.

Accused No. 1 Dalip Singh on bail.
Accused No. 2 Pranjal Joshi on bail.
Accused No. 3 Harbans Rai Singhal on bail.

Ms. Tusharika Mattoo, counsel for accused No. 1.
Sh. Ajit K. Singh, counsel for accused Nos. 2 & 3.

Two applications dated 15.02.2020, one filed by the accused No. 2 and another filed by accused No. 3, for release of articles and documents as mentioned in para No. 2 of the respective applications are pending. Heard. PP for the CBI submits that the said articles/documents have not been relied upon by the CBI and the CBI has no objection to the release of the same. Considering the above, the IO is directed to release the said articles/documents to the accused Nos. 2 & 3 forthwith. The applications are accordingly disposed of.

Two more applications dated 24.01.2020 and 15.02.2020 under Section 91 Cr.P.C. jointly filed on behalf of accused Nos. 2 & 3 are also pending.

Arguments on both the above applications heard.

Put up for orders on **22.08.2020**.

A copy of the order be sent to the computer branch for uploading the same on website. Copy thereof be also provided to both the sides through approved electronic mode.

Original signed order has been retained by the undersigned,

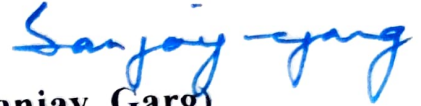


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CBI v. Dalip Singh & Ors.

which shall be placed on record on reopening of courts after the lockdown ends
or as and when the undersigned visits the court.



(Sanjay Garg)

Special Judge (PC Act) (CBI) -18,
Rouse Avenue District Courts,
New Delhi/20.08.2020.